

**GOVERNMENT OF INDIA  
MINISTRY OF RAILWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 747  
TO BE ANSWERED ON 07.02.2018**

**SEPARATE RAILWAY ZONE**

**747. SHRI M. MURALI MOHAN:**

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether the Government is fully committed to establish a separate Railway Zone at Visakhapatnam in Andhra Pradesh as per Section 93 of the Thirteenth Schedule of the Andhra Pradesh Reorganization Act, 2014; and**
- (b) if so, the reasons for delay in implementation of establishment of a separate new Railway Zone?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF RAILWAYS**

**(SHRI RAJEN GOHAIN)**

**(a) & (b): As per Item 8 of Schedule 13 (Infrastructure) of Andhra Pradesh Reorganization Act, 2014, Ministry of Railways was required to examine the feasibility of establishing a new Railway zone in the successor State of Andhra Pradesh. To inter-alia, examine the feasibility of establishing a new Railway Zone, a Committee of senior Railway officers had been constituted. The Committee was asked to consult various stakeholders, including the Members of Parliament, State Governments, etc. before a final decision is taken. The Committee has already submitted its report. In view of the complexities involved, the matter is under further detailed examination in the Ministry of Railways.**

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